

**THE REPRESENTATION OF THE PEOPLE (SECOND
AMENDMENT) ACT, 2003**

No. 2 OF 2004

[1st January, 2004.]

**An Act further to amend the Representation of the People Act, 1950 and the
Representation of the People Act, 1951.**

**BE it enacted by Parliament in the Fifty-fourth Year of the Republic of India as
follows:—**

CHAPTER I

PRELIMINARY

**1. (1) This Act may be called the Representation of the People (Second Amend-
ment) Act, 2003.**

Short title and
commence-
ment.

(2) It shall be deemed to have come into force on the 29th day of October, 2003.

CHAPTER II

AMENDMENT OF THE REPRESENTATION OF THE PEOPLE ACT, 1950

**2. In section 13AA of the Representation of the People Act, 1950, in sub-section
(1), the words "other than a Union territory," shall be omitted.**

Amendment
of section
13AA of Act
43 of 1950.

CHAPTER III

AMENDMENT OF THE REPRESENTATION OF THE PEOPLE ACT, 1951

3. In the Representation of the People Act, 1951,—

(a) in section 26, sub-section (5) shall be omitted;

(b) in section 78, sub-section (2) shall be omitted.

Amendment
of sections 26
and 78 of Act
43 of 1951.

Repeal and saving.

4. (1) The Representation of the People (Amendment) Ordinance, 2003 is hereby repealed.

Ord. 5 of 2003.

(2) Notwithstanding such repeal, anything done or any action taken under the Representation of the People Act, 1950 and the Representation of the People Act, 1951 as amended by the said Ordinance, shall be deemed to have been done or taken under the said Acts, as amended by this Act.

43 of 1950.
43 of 1951.